

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 40(ND)2017
C. A. NO.

CORAM:


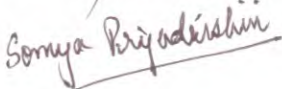
PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

**NAME OF THE COMPANY: M/s. Sunwhite Infrastructure Pvt.Ltd V/s. Kindle Developers
Pvt.Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 241/242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Pranav KUMAR	COMPANY SECRETARY	Petitioner	
2	Somya Priyadarshini	Adv.	Petitioner	

Order

Notice to the ROC be issued to file a complete and comprehensive Report with respect to the affairs of the respondent company by the next date hearing i.e. 1st May 2017. The ROC or his representative is also directed to be present in court to assist this Bench in respect of Respondent Company's affairs.

Contd/-.....





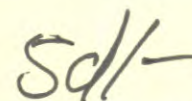
The Petitioner has also given details of the Respondent's Bank accounts in which the amount of 6 crores given by him had been transferred. The concerned bank i.e. UCO Bank, Account No. 10270210002162 Naraina Branch, New Delhi and ICICI Bank, Account No. 003105500870 Noida, Sector-18 are directed to submit a certified copy of the up-to-date statement of account of the Respondent Company i.e. of KINDLE DEVELOPERS PVT LTD. It is also directed that the said accounts are hereby frozen till the next date of hearing. Copy of order be served dasti on the concerned bank managers by the Petitioner.

The Respondents have chosen to remain Ex parte despite service of notice from the Bench. It is also submitted that the respondents have flagrantly disregarded the order dated 21.01.2016⁶ passed by the Court of Mr. Nipun Awasthi, Senior Civil Court Judge of Karkardooma Court, New Delhi whereby all the assets of the Respondent's company were restrained from being encumbered and from changing the shareholding and management of the Respondent Company. It is further submitted by the Petitioner that no AGM has been held and therefore the tenure of the additional director alleged to have been appointed should have lapsed on the date when the AGM become due.

To come up for further proceedings on 1st May 2017.



[S.K. MOHAPATRA]
MEMBER [T]



[INA MALHOTRA]
MEMBER [J]